

1	2
Kerala	10
Madhya Pradesh	46
Maharashtra	28
West Bengal	39
	444
(b) Arya Samaj Committee cases	
Andhra Pradesh	96
Bihar	194
Delhi	34
Gujarat	1
Haryana	104
Himachal Pradesh	4
J and K	2
Karnataka	65
Madhya Pradesh	8
Maharashtra	25
Punjab	147
Rajasthan	26
Uttar Pradesh	35
West Bengal	1
	742
(c) Sindh Committee cases	
	41
Total :	1227

12.00 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAM-

BARAM) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

(i) The Indian Police Service (Fixation of Cadre strength) Second Amendment Regulations, 1988 published in Notification No. G.S.R. 104 in Gazette of India dated the 20th February, 1988.

(ii) The Indian Police Service (Pay) Second Amendment Rules, 1988 published in Notification No. G.S.R. 105 in Gazette of India dated the 20th February, 1988.

[Placed in Library. See No. LT- 5624-A/88]

Detailed Demands for grants of the Ministry of External Affairs for 1988-89

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1988-89.

[Placed in Library. See No. LT-5627-A/88]

[English]

DR. S. JAGATHRAKSHAKAN (Chengalpattu) : He wants to make a personal explanation.

(Interruptions)

MR. SPEAKER : Listen to me.

(Interruptions)

MR. SPEAKER : Listen to me. First you must listen to me. What is the problem ? Please sit down.

(Interruptions)

SHRI S. THANGARAJU (Perambalur) : I should be given an opportunity to make a personal explanation.

(Interruptions)

MR. SPEAKER : Listen to me. What is this ? I will name you. You are most irresponsible.

(Interruptions)

MR. SPEAKER : A personal explanation is given in a matter which has taken place on the floor of the House. This is an intra-party matter and if there is anything you can refer it to me. I have already referred to your case. . .

(Interruptions)

MR. SPEAKER : If all of you shout, I cannot hear anything.

(Interruptions)

MR. SPEAKER : Why are you shouting like this ? I will name you. Sit down.

(Interruptions)

MR. SPEAKER : Order, Order. Hon. Members, please sit down.

(Interruptions)

MR. SPEAKER : I will name you. Look here. Order, order.

[*Translation*]

What are you doing ? What is wrong with you ?

[*English*]

(Interruptions)

MR. SPEAKER : Nothing goes on record. I have not allowed anybody.

*(Interruptions)**

MR. SPEAKER : Now will you sit down ? Enough is enough. I think you have had quite a good rough time. Now sit down.

(Interruptions)

[*Translation*]

MR. SPEAKER : You are speaking while sitting in your seat. You are a gentleman.

(Interruptions)

[*English*]

MR. SPEAKER : I will wait till your shouting is over.

(Interruptions)

MR. SPEAKER : If you do not listen, how can I say anything ?

(Interruptions)

MR. SPEAKER : Everything has to be taken in a total perspective. If anything untoward, illegal or against the honour of any Member has taken place. . .

(interruptions)

MR. SPEAKER : I have had enough of it. I can take whatever action is necessary.

(Interruptions)

MR. SPEAKER : I will look into it. How can I do impromptu things ? . . .

(Interruptions)

MR. SPEAKER : Please sit down. I have had enough of it. You have made too much rumpus. I can take into account everything and I will not bar anything from legal action. Whosoever has taken it, whosoever has given it, whatever has taken place, I must have it in toto. I will go into the whole aspect and tell the House what my decision is.

(Interruptions)

MR. SPEAKER : Order. Nothing goes on record.

*(Interruptions)**

MR. SPEAKER : Nobody has by my permission.

(Interruptions)

MR. SPEAKER : I will allow only after I have seen everything and gone through everything because I have had conflicting things from this gentleman. I have got some thing. I must see everything, and if need be, I will allow him.

*Not recorded.

(*Interruptions*)

MR. SPEAKER : He can come to my chamber.

(*Interruptions*)

MR. SPEAKER : He can come to my chamber. He can explain things to me and if I am satisfied, I will allow him here in this House.

(*Interruptions*)

MR. SPEAKER : Look here, do not compel me to say things. I have had so many things from both sides. I will request the hon. Member to come to my Chamber.

(*Interruptions*)

MR. SPEAKER : I have to see.

(*Interruptions*)**

MR. SPEAKER : Nobody is allowed.

(*Interruptions*)**

MR. SPEAKER : I do not know, Sir.

(*Interruptions*)**

MR. SPEAKER : I have not allowed anybody.

(*Interruptions*)**

MR. SPEAKER : Let us not jump to conclusions. Let us first find out the fact because what you may say may not be the fact. So, let us find out what it is.

(*Interruptions*)

MR. SPEAKER : Nobody has my permission.

(*Interruptions*)

[*Translation*]

MR. SPEAKER : Don't compel me to take any decision in a haste. He is not going to run away. After coming here, one will not run away. Whatever we are to do, we should do after due consideration.

[*English*]

MR. SPEAKER : I have to see.

(*Interruptions*)

MR. SPEAKER : First I have to know; first let me get at the facts.

(*Interruptions*)

MR. SPEAKER : We must give full thought to what we are doing. Let me get at the facts.

(*Interruptions*)

[*Translation*]

MR. SPEAKER : You can also meet me.

[*English*]

Then we will see.

(*Interruptions*)

MR. SPEAKER : You come to me, we shall discuss it and then we will decide.

(*Interruptions*)

[*Translation*]

MR. SPEAKER : Not now. We can do it later. Heavens will not fall.

(*Interruptions*)

MR. SPEAKER : I shall do it after getting the facts. Not otherwise.

(*Interruptions*)

MR. SPEAKER : You may discuss with me.

12.12 hrs.

MESSAGE FROM THE PRESIDENT

[*English*]

MR. SPEAKER : I have to inform the House that I have received the following message dated the 3rd March, 1988 from the President :

**Not recorded.